

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

*NO
Reviewed*
R.A. St. 58/90 with
M.A. 51/90 in

O.A. No. 157/89
~~xxXXXXxx~~

DATE OF DECISION 29th March 1993

Shri A.M. Lakhani Petitioner

Shri P.H. Pathak Advocate for the Petitioner(s)

Versus

Union of India and Others. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. **N.B. Patel** **Vice Chairman**

The Hon'ble Mr. **V. Radhakrishnan** **Member (A)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri A.M. Lakhani
Ex. B.P.M.
Tukda Miyani
Via Bokhira

Applicant.

Advocate Shri P. H. Pathak

Versus

1. Union of India
P & T Parliament Street
New Delhi
2. The Supdt. Of Post Offices
Porbandar Division, Porbandar
3. Director of Postal Services
Rajkot Division, Rajkot
4. Postmaster General
Ashram Road, Ahmedabad.

Respondents.

Advocate

ORAL JUDGEMENT

In

R.A. St. 58/90 with M.A. 51/90 in O.A. 157/89

Date: 29-3-1993

Shri Pathak does not press this Review Application at this stage and seeks permission to withdraw the same with liberty to file a fresh application against the decision of the appellate authority if the applicant is aggrieved by the same. He also seeks liberty to challenge, in the fresh application, if any, the validity of R. 9 (3) of the Extra Departmental Agent Rules. Permission granted with liberty as prayed for. R.A. stands disposed of accordingly.

(V. Radhakrishnan)

Member (A)

(N.B. Patel)

Vice Chairman.

*AS.